

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 101
CP-5(ND)/2023

IN THE MATTER OF:

Vasu Ahuja & Ors.

.....APPLICANT/PETITIONER

Vs.

Ahuja Lamp Pvt Ltd. & Ors.

.....RESPONDENT

SECTION

U/s 58,59 Comp Act-2013

Order delivered on 16.01.2023

CORAM:

**SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:

For the Applicant : Adv. Mansumyer Singh, Adv. Shrawan Chandrashekhar.

For the Respondent :

ORDER

Mr. Shrawan Chandrashekhar, Learned Counsel appears for the Appellants.

Let notice be issued to the Respondents returnable two weeks. The Appellant is directed to serve notice along with a copy of this petition to the Respondents by all modes and file proof of service along with an affidavit within one week. The Respondents shall file its reply affidavit within two weeks after receipt of notice.

Learned Counsel for the Appellant has prayed for the following interim reliefs:-

“A. Grant status quo on the board of directors, shareholdings and assets of the Respondent No. 1 Company;

B. Direct Respondent No. 3 not to exercise any voting rights or other rights over the 1,48,110 equity shares of Late Mr. Anil Ahuja;

C. Appoint an independent administrator on the Board of Directors of Respondent No. 1 Company till the pendency of the present petition.”

It is stated by the Learned Counsel for the Appellant that 1,48,110 equity shares of Late Mr. Anil Ahuja have been transferred to Respondent No. 3 as per the MGT-7 and the financial records of the Company. Considering the submissions made by the Learned Counsel for the Appellant, we direct that the *status quo* with respect to assets

of the Company may be maintained till the next date of hearing. The legality of the transfer of shares in favour of the Respondent No. 3 shall be considered after hearing the parties.

List the matter on **15.02.2023**.

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-SD-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)